



KARNATAKA LEGISLATIVE ASSEMBLY  
FIFTEENTH LEGISLATIVE ASSEMBLY  
SEVENTH SESSION

**THE KARNATAKA MUNICIPAL CORPORATIONS (THIRD AMENDMENT)**

**BILL, 2020**

**(LA Bill No. 60 of 2020)**

A Bill further to amend the Karnataka Municipal Corporations Act, 1976.

Whereas it is expedient further to amend the Karnataka Municipal Corporations Act, 1976 (Karnataka Act 14 of 1977) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the seventy first year of the Republic of India as follows, namely:-

**1. Short title and commencement.-** (1) This Act may be called the Karnataka Municipal Corporations (Third Amendment) Act, 2020.

(2) It shall come into force at once.

**2. Amendment of section 7.-** In the Karnataka Municipal Corporations Act, 1976 (Karnataka Act 14 of 1977) (hereinafter referred to as the principal Act) in section 7, in sub-section (1) after clause (a), the following proviso shall be inserted, namely:-

"Provided that, the Bruhat Bengaluru Mahanagara Palike the Corporation shall consist of such number of councillors not less than two hundred and twenty five but not more than two hundred and fifty councillors as the Government may, by notification, determine."

**3. Amendment of section 21.-** In section 21 of the principal Act,

(i) in sub-section (1),-

(a) after the words "Government shall", the words "on the recommendation of delimitation commission" shall be inserted;

(b) after clause (a), the following proviso shall be inserted, namely;-

"Provided that, in respect of Bruhat Bengaluru Mahanagara Palike the State Government shall, by notification, divide the city into wards in such manner that area of wards, as far as possible, shall be within the jurisdiction of an Assembly constituency of the State Legislature and no ward shall be divided between Assembly Constituencies of the State Legislature."

(ii) after sub-section (2), the following shall be inserted, namely:-

"(2A) the State Government shall, constitute a delimitation commission consisting of such number of members, as may be prescribed to recommend the State Government, the manner of delimitation of wards in each corporation."

**STATEMENT OF OBJECTS AND REASONS**

The Joint Select Committee on the Bruhat Bengaluru Mahanagara Palike Bill, 2020 has given a special report to the Legislature where in it has recommended that an amendment to the Karnataka Municipal Corporation Act, 1976 may be brought to enhance the total number of wards in respect of Bruhat Bengaluru Mahanagara Palike to two hundred and fifty in view of the increase in population and to re-adjustment of geographical area before holding elections to Bruhat Bengaluru Mahanagara Palike (BBMP).

Now therefore, It is considered necessary to amend the Karnataka Municipal Corporations Act, 1976 (Karnataka Act 14 of 1977) to enhance the number of wards in respect of Bruhat Bengaluru Mahanagara Palike to two hundred and fifty in view of the increase in population, to include certain areas within the purview of Bruhat Bengaluru Mahanagara Palike and to re-adjust the existing wards within MLA constituency; and to constitute a delimitation commission to recommend the State Government, regarding the manner of delimitation of wards.

Hence, the Bill.

**FINANCIAL MEMORANDUM**

There is no extra expenditure involved in the proposed legislative measure.

**MEMORANDUM REGARDING DELEGATED LEGISLATION**

**Clause 3:** Sub-section (2A) of section 21 sought to be inserted by sub-clause (ii) of clause 3, empowers the State Government to make rules regarding the number of members to be included in delimitation commission.

The proposed delegation of legislative power is normal in character.

**B. S. YEDIYURAPPA**  
**CHIEF MINISTER**

**M.K. Vishalakshi**  
Secretary (I/c)  
Karnataka Legislative Assembly

**ANNEXURE****EXTRACT FROM THE KARNATAKA MUNICIPAL CORPORATIONS ACT, 1976.  
(KARNATAKA ACT 14 OF 1977)****XX****XX****XX****7. Constitution of the Corporation .-** (1) The Corporation shall consist of,-

(a) such number of elected councillors not being less than thirty and not more than two hundred as the Government may, by notification, determine; and

**XX****XX****XX****21. Determination of wards, etc.-** (1) For purposes of election of councillors Government shall, by notification, determine,-

(a) the wards into which the city shall be divided and the extent of each division;

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(2) The ratio between the number of councillors to be elected from each ward and the population of that ward shall so far as practicable be the same throughout the city.

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